

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:3825
ANSWERED ON:06.08.2014
TREATMENT OF HAZARDOUS WASTE
Rori Shri Charanjeet Singh

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has set up Common Effluent Treatment Plants (CETP) in the country;
- (b) if so, the details thereof;
- (c) whether sufficient capacity is available in such plants for the treatment of hazardous industrial waste;
- (d) if so, the details thereof along with the funds allocated for the purpose State-wise including Haryana; and
- (e) the other steps taken/being taken to treat hazardous effluents for bringing down water /air pollution?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a)to(d) A Centrally Sponsored Scheme of Common Effluent Treatment Plants (CETPs) is under implementation in the Ministry of Environment, Forests and Climate Change for treatment of waste effluents. The scheme seeks to enable the small scale industries (SSI) set up new CETPs and upgrade the existing CETPs. During the last 5 years, CETPs have been supported by the Ministry in the States of Andhra Pradesh, Gujarat, Maharashtra and Rajasthan. The State-wise funds released and number of CETPs supported during last 5 years is given at Annexure.

The CETPs are designed to treat waste generated from various industrial clusters. The hazardous waste generated in the form of sludge is being treated as per the provisions of Hazardous Waste (Management, Handling and Transboundary) Rules, 2008. Besides, there are 17 integrated Treatment, Storage and Disposal Facilities, 8 Common Incinerators and 13 Common Secured Landfill facilities for treatment, storage and disposal of hazardous waste.

(e) The steps which have been taken to treat hazardous effluents for bringing down water/ air pollution inter alia include:

I. Development of stringent specific standards for discharge of effluent from industrial sectors. The effluent discharge standards have been notified under Schedule 1 of the Environment (Protection) Rules, 1986. Also, General Standards for discharge of environmental pollutants have been notified under Schedule 6 of the Environment (Protection) Rules, 1986 and these are applicable for the industrial sectors not having specific standards.

II. Development of charter for various industrial sectors such as Charter for Water Recycling and Pollution Prevention in Pulp and Paper industry in Ganga river basin and Charter on Corporate Responsibility for Environmental Protection for 17 categories of industries.

III. Adoption of cleaner technologies.